

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI
DIVISION BENCH- V

CORAM : SMT. SUCHITRA KANUPARTHI, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **08.01.2020**

NAME OF THE PARTIES: Ashish Mishra & Anr

V/s

Ajmera Realty & Infra India Ltd.

SECTION 7 OF INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

8. C.P.(IB)-4533(MB)/2019

The counsel for the Petitioner present. Ms. Rashmi Chavan, Advocate (Bar Council No. MAH/7789/2019) undertakes to file Vakalatnama on behalf of the Corporate Debtor, seeks time to file reply and she is directed to file reply on or before 20.01.2020 by serving a copy to the other side. List this matter on 23.01.2020.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)